

mills worked satisfactorily, Konark Jute Mill Ltd. defaulted in lifting bulk of contracted quantity on the ground that their bankers were not in a position to open Letter of Credit and accordingly advised JCI to sell unlifted quantity purchased on their account at best available prices. However, in view of fall in prices of raw jute in the meantime, JCI's sales realisation fell short of Rs. 1.45 crores than the amount that would have been realised under agreed arrangement with Konark Jute Mills Ltd. JCI immediately took step to invoke bank guarantee which, however, was stalled by an injunction received by Konark Jute Ltd. from court and matter is still subjudice.

Irregularity in JCI in CPF Deductions

1643. PROF. MADHU DANDAVATE : Will the Minister of TEXTILES be pleased to state :

(a) whether Jute Corporation of India is irregular in arranging CPF deductions and Payments to their employees based in Andhra Pradesh ; and

(b) if so, reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI RAM NIWAS MIRDHA) : (a) and (b). Jute Corporation of India (JCI) arranges for regular and timely (Contributory Provident Fund) deductions and payments to its regular employees based in Andhra Pradesh as in other States. About 95 casuals in Andhra Pradesh were retrenched sometime in 1983-84 out of which 75 represented before Assistant Provident Fund Commissioner (APFC), Andhra Pradesh, Visakhapatnam, for their enrolment to PF membership. Employer's share of contribution for them has been deposited to JCI CP Fund as per advice of APFC, Visakhapatnam. On recovery of share contribution from casuals and deposit of the same to CP Fund of JCI, the matter was referred to Regional Provident Fund Commissioner West Bengal by APFC, Visakhapatnam. Advice recently received from RPFC, West Bengal is being acted upon.

Instances of Passport taken on Fictitious Names

1644. SHRI KAMLA PRASAD SINGH : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the instances of passports having been taken out in fictitious names during the last two years-year-wise and passport office-wise ;

(b) the circumstances under which these passports were issued ; and

(c) the steps to be taken to plug the loopholes and to tighten the procedure and machinery ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALEIRO) : (a) Five cases have come to the notice of the Government in the last two years where passports were issued to people giving fictitious names.

R.P.O. Chandigarh—4 cases—1986

R.P.O. Ahmedabad—1 cases—1986

(b) Passports are normally issued only after obtaining clear identity and security verification reports from the police authorities concerned. According to available records, these five passports were also issued after receipt of clear police reports purported to have been sent by the concerned police authorities.

(c) The Passport Officers have been instructed to exercise utmost vigilance in issuing passports. State Governments and the State police authorities are also exercising full care before sending their verification reports on passport applicants.

Modification in Groundnuts Export Order

1645. CH. RAM PARKASH : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that Government modified the Groundnuts Export Order recently ; and